

NO. 19

Summons to attend Taxation

(S.C.R., Order L, Rule 11)

IN THE SUPREME COURT OF INDIA

[Appellate Jurisdiction]

.....

[Original Jurisdiction]

Appeal No.....of 20.....

Case

(A.B.)

(Appellant)

(State of A.B.)

(Plaintiff)

Vs.

(C.D.)

(Respondent)

(State of C.D.)

(Defendant)

Bill No.of 20..... (Here state the names of the parties to the bill.)

WHEREAS Mr. E.F., advocate-on-record for the appellant (or as the case may be) has lodged a bill of costs (copy appended hereto) for taxation as between [party and party and also as between] advocate-on-record and client, notice is hereby given that the Taxing Officer of the Court will proceed to tax the said bill on theday of.....20..... ato'clock in the forenoon (afternoon) when you may attend the Taxing Officer in his Chambers at the Court House and contest the said bill or any items therein.

Dated this the.....day of.....20.....

Taxing Officer
